

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.25 of 2020**

**IN THE MATTER OF:**

**Nirej V. Paul & Anr.**

**...Appellants**

**Versus**

**The Canning Industries Cochin Ltd. & 16 Ors.**

**...Respondents**

**For Appellants:**

**Shri Asish Mohan, Shri Pallani Parmar and Shri  
G. Krishna Kumar, Advocates**

**For Respondents:**

**None**

**ORDER**

**04.02.2020**      There is caveat in the matter. The name of the Counsel for Caveator has been reflected on Board but nobody is present for the Caveator.

Issue Notice on delay and Appeal. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellants provide the e-mail address of Respondents, let notice be also issued through e-mail.

List the appeal 'for admission (after Notice)' on 3<sup>rd</sup> March, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*